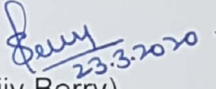


ORDER

In modification of clause 5 of the order dated 22.03.2020 issued with regard to the Courts in the States of Punjab, Haryana and Union Territory, Chandigarh, Hon'ble the Chief Justice has been pleased to order that for the purpose of limitation, the period w.e.f. 23.03.2020 to 31.03.2020 shall be treated as "closure" of the Courts in the States of Punjab, Haryana and Union Territory, Chandigarh within the meaning of Section 4 of the Limitation Act, 1963 and other enabling provisions of the Act and other statutes as may be applicable to the Court proceedings and that the limitation for any Court proceeding shall not run during the aforesaid period.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


(Sanjiv Berry)
Registrar General
23.03.2020